

(12)

before the Tribunal in past and they were all disposed of allowing the applications. Accordingly this application is also disposed-of by ~~passing~~ the following orders :-

(i) the applicant is entitled for reimbursement of mess charges during the period from 21-10-91 to 10-1-92;

(ii) the applicant is also entitled to 1/4th of full Daily Allowance in accordance with para-3(2) of Govt. of India orders under S.R.

2. Shri N.V.Raghava Reddy, learned standing counsel for the Respondents submits that applicant has not submitted any claim for D.A. or for reimbursement of mess charges. If the same is an audit requirement, the applicant may, within one week from today submit the necessary claim. The Respondents shall make payment within ~~three~~ months from the date of communication of this order. If any amount had already been paid to the applicant towards the mess charges or D.A., the same will be deducted from the amounts payable to the applicant as per this order.

3. The application is allowed in the above terms. No order as to costs.

T. C. R.
(T.CHANDRASEKHAR REDDY)
Member (J)

thosgs
(A.B.GORTHI)
Member (A)

Dated: 19th July, 1993.
Dictated in Open Court.

SS-37/93
Deputy Registrar (1)

To

1. The Sr. Superintendent of Post Offices,
Bheemavaram Division, W.G.Dist.A.p.
2. The Sr. Superintendent of Post Offices, Vijayawada.
3. The Superintendent of Post Offices,
Tadepalligudem Division, W.G.Dist.A.P.
4. The Director General, Department of Posts,
Parliament Street, New Delhi-1.
5. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
6. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Date of Order : 19.07.93

O.A.NO. 707/93

T.Veerappa Reddy

...Applicant

vs.

1. The Sr. Superintendent of Post Offices, Bhoomavaram Division, W.G.District, AP.
2. The Sr. Superintendent of Post Offices, Vijayawada.
3. The Superintendent of Post Offices, Tadepalligudem Division, W.G.District, AP.
4. The Director General, Department of Posts, Parliament Street, New Delhi-110 001.

...Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri N.V.Raghava Reddy, Addl.CGSC

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CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gorthi, Member (A)).

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The applicant's prayer is for payment of Daily
Allowance and reimbursement of mess charges for the period
from 21-10-91 to 10-1-92 during which he underwent train-
ing in Postal Training Centre, Mysore. As a short point
is involved, we have heard Shri Krishna Devan, COUNSEL

the applicant and Shri N.V.Raghava Reddy, learned COUNSEL
for the Respondents.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 19-7-1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. NO.

in

O.A. No.

707/93

T.A. No.

(w.p.)

Admitted and Interim directions issued

Central Administrative Tribunal
DESPATCH

Allowed

29 JUL 1993 AM

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

pvm

23/7/93